

NATIONAL COMPANY LAW TRIBUNAL
राष्ट्रीयकंपनीविधिअधिकरण
CUTTACK BENCH
कटकखंडपीठ

ORDER OF THE HEARING ON 30th JANUARY, 2024, 10:30 A.M.

CP (IB) No. 25/CB/2023

Coram: 1. Hon'ble Member (Judicial), Shri P. Mohan Raj
2. Hon'ble Member (Technical), Shri Kaushalendra Kumar Singh

Name of the Company	Shyam Coal Company -Vs- Bhilai Jaypee Cement Ltd.
Under Section	9 IBC

Hearing through: VC and Physical (Hybrid) Mode

For Petitioner (s)

Mr. S. K. Acharya, Adv.
Ms. S. Pholgu, Adv.
Mr. A. Agarwal, Adv.
Mr. J. Joshi, Adv.
Ms. J. Sahoo Adv.

For Respondent (s)

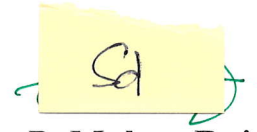
Mr. Ashish Shrivastava, Sr. Adv.
Mr. Shakti Sekhar, Adv.
Mr. Anupam Chaudhary, Adv.

ORDER

Ld. Proxy Counsel, Ms. G. Nayak, appears on behalf of the Petitioner. Ld. Sr. Counsel, Mr. Ashis Shrivastava, who is engaged by Ld. Counsel Mr. Shakti Sekhar. Respondent counsel submitted that matter is already settled and agreement entered between the parties. Petitioner counsel seeks some time to get instruction in this regard. List the matter for reporting settlement on 19.02.2024.



Kaushalendra Kumar Singh
Member (Technical)



P. Mohan Raj
Member (Judicial)